

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 250/MP/2019

Subject : Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 for recall of the order dated 12th April, 2019 passed by the Commission in Petition No. 374/MP/2018 granting approval to the Supplementary Agreements (two) dated 5.12.2018

Petitioner : Gujarat Urja Vikas Nigam Limited (GUVNL)

Respondents : Adani Power (Mundra) Limited (APMuL) and Government of Gujarat.

Date of Hearing : 18.12.2019

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I. S. Jha, Member

Parties Present : Shri M. G. Ramachandran, Sr. Advocate, GUVNL
Ms. Ranjitha Ramachandran, Advocate, GUVNL
Ms. Poorva Saigal, Advocate, GUVNL
Ms. Anushree Bardhan, Advocate, GUVNL
Shri Shubham Arya, Advocate, GUVNL
Ms. Tanya Sareen, Advocate, GUVNL
Shri K. P. Jangid, GUVNL
Shri S. K. Nair, GUVNL
Shri Basava Prabhu Patil, Sr. Advocate, Govt. of Gujarat
Shri Anand Ganessan, Advocate, Govt. of Gujarat
Ms. Ritu Apurva, Advocate, Govt. of Gujarat
Shri Ashwin Ramanathan, Advocate, Govt. of Gujarat
Shri Amit Kapur, Advocate, APMuL
Ms. Poonam Verma, Advocate, APMuL
Shri Sidhant Kaushik, Advocate, APMuL
Ms. Adishree Chakraborty, Advocate, APMuL
Shri Mehul Rupera, APMuL
Shri Malav Deliwala, APMuL

Record of Proceedings

Due to paucity of time, the learned senior counsel for the Petitioner could not advance its arguments.

2. The Petition shall be listed for hearing in due course for which separate notice shall be issued.

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Law)**

